

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT – II)

Item No. 228
CP-20/2021

IN THE MATTER OF:

Sh. Sandeep Jain and Others ... **Applicant/Petitioner**

Versus

M/s CHD Developers Ltd. ... **Respondent**

Under Section: 73(4) of Companies Act, 2013

Order delivered on 29.09.2022

CORAM:

SHRI. BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (J)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (T)


PRESENT:

For the Applicant : Mr. Mareesh Pravir Sahay, Ms. Eccha Shukla,
Ms. Awanitika, Mr. Sachin Kharb, Advs.

For Susp. Board of Director : Adv C S Gupta

ORDER

Due to paucity of time, the matter is re-notified to 19.12.2022.


(T.S. SINGH)
COURT OFFICER